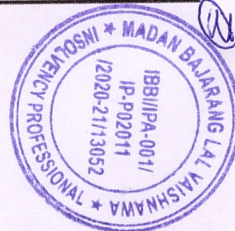


FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR	
VICHARE EXPRESS & LOGISTICS PRIVATE LIMITED	
OPERATING IN COURIER AND LOGISTICS INDUSTRY AT MUMBAI	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India	
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vichare Express & Logistics Private Limited PAN : AAACV4075B CIN : U64120MH1996PTC104537
2. Address of the registered office	407-408 Kesar Plaza, A Wing, 4th Floor, Plot No. 239, RDP-6 Charkop, Kandivali (West), Mumbai, Maharashtra - 400067
3. URL of website	Website of the Corporate Debtor is not in operation
4. Details of place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Total Revenue Rs. 1067 Lakhs for the Financial Year ended 31.03.2023
7. Number of employees/ workmen	353
8. Further details including last available financial statements (with schedules) of last two years, list of creditors are available at URL	Email request to be sent to: cirpvichare@gmail.com
9. Eligibility for resolution applicant under section 25 (2) (h) of the code is available at URL	Email request to be sent to: cirpvichare@gmail.com
10. Last date for receipt of expression of interest	29th June, 2024
11. Date of issue of provisional list of prospective resolution applicants	9th July, 2024
12. Last date for submission of Objections to the Provisional list	14th July, 2024
13. Date of issue of Final list of Prospective resolution Applicants Matrix and request for resolution Plans to Prospective Resolution Applicants.	24th July, 2024
14. Date of issue of Information memorandum, evaluation Matrix and request for resolution Plans to Prospective Resolution Applicants.	29th July, 2024
15. Last date for submission of Resolution Plan	30th August, 2024
16. Process email id to submit Expression of Resolution Plan	cirpvichare@gmail.com
Dated 14-06-2024 Place: Mumbai	For Vichare Express & Logistics Private Limited Madan Bajrang Lal Vaishnawa , Resolution Professional FCA, ACS, Insolvency Professional and RV Regd. Address: 341/704 Kalpataru Srishti Sec 3 Mira Road (East), Thane (MS) 401107 Correspondence Address: Madan B Vaishnawa 4th Floor, India Mercantile Mansion, Madam Cama Road, Colaba, Mumbai 400005. Reg. No. IBBI/IPA-001/IP-P02011/2020-2021/13052 AFA validity till 05.11.2024



Madan Bajrang Lal Vaishnawa
14/6/2024

IN WAKE OF ATTACKS IN J&K PM: Deploy full spectrum of counter-terror capabilities

Takes stock of situation with Amit Shah, NSA Doval

AMRITA NAYAK DUTTA
NEW DELHI, JUNE 13

IN THE WAKE of a series of terror attacks in the Jammu region, including on a bus carrying pilgrims near Reasi, Prime Minister Narendra Modi, who chaired a meeting Thursday to review the situation in J&K, directed the "deployment of the full spectrum" of "counter-terror capabilities".

The Prime Minister, sources said, spoke to Union Home Minister Amit Shah and discussed counter-terror operations and the deployment of security forces. He also took stock of the security situation in the Union Territory from Lieutenant Governor Manoj Sinha.

National Security Advisor Ajit Doval and other senior officials were present at the meeting, sources said.

The Prime Minister, sources said, was given an overview of the security-related situation in J&K and was apprised of the counter-terror efforts being undertaken in the region.

He was also briefed on efforts by the local administration to counter such incidents in future. Modi, sources said, "sought deployment of the full spectrum of our counter-terror capabilities".

The review meeting comes in the wake of a series of attacks in J&K.

Last Sunday, nine pilgrims were killed and 33 injured when a bus carrying pilgrims was attacked in Reasi.



Prime Minister Narendra Modi leaves to attend the 50th G7 leaders summit in Italy

Since Tuesday, a CRPF jawan and two militants have been killed and 7 security personnel injured in three separate encounters in Doda and Kathua districts.

An M4 carbine, an AK-47 rifle, six live grenades, bullets, food and medicines with Pakistan markings, and Rs 2 lakh in Indian currency were recovered during the encounters.

News agency PTI reported that about 50 people have been detained in connection with the Reasi attack and the search has been expanded to include far-flung areas like Arnas and Mahore.

Last month, an IAF convoy was attacked near Shahsitar in Poonch district, killing one personnel and leaving four others injured. In April, a 40-year-old villager was killed after militants opened fire on

him near Shahdra Sharief area of Thanamandi. In the same month, a village defence guard, Mohd Sharief, was killed in Basantgarh area of Udhampur. Over the last three years, areas south of the Pir Panjal range have seen a spike in terror incidents.

In Rajouri and Poonch districts, 38 soldiers and 11 civilians have been killed in terror attacks since 2021.

While the Army and the security forces have an established counter-infiltration and counter-terrorism grid in place along the Line of Control and the hinterland of J&K, various geographical and terrain challenges make it difficult to plug all gaps along the LoC and full-proof it from infiltration, particularly well-trained and highly-motivated militants who keep changing their tact-

tics. Moreover, areas to the south of Pir Panjal can be accessed through easier and all-weather infiltration routes. But since they lack adequate logistical support there, the infiltrators not only target security forces but also civilians.

Other factors such as two main roads passing through this region—the Jammu-Srinagar highway and the old Mughal Road connecting Poonch and Shopian in the Valley via the Pir Panjal Pass—the demographic constitution and the geographical lay of the land, characterised by forested hills of lower altitude, are reasons why these areas have often been targeted by militants.

There's a pattern: a group of 10-12 trained militants spread out in sub groups in the Rajouri-Poonch sector where they carry intensive reconnaissance and take advantage of any vulnerability noticed in the C grid.

According to an official, the fact that the terrorists have been able to remain undetected and avoid any kind of contact in the last 7-8 months indicates a lack of actionable intelligence on their presence or the mode of their infiltration and replenishment while they are there.

Senior defence and security officials had earlier told The Indian Express that lack of adequate actionable intelligence on infiltration of terrorists and their sustenance, thinning of security forces from the hinterland and an increasing influx of narcotics are among reasons why Poonch, Rajouri and Jammu have been seeing several high intensity terror attacks.

At Amazon warehouse, an oath: No toilet breaks till targets met

AISWARYA RAJ
Gurugram, June 13

ON MAY 16, after their team's 30-minute tea break ended, a 24-year-old worker in one of Amazon India's five warehouses in Haryana's Manesar was asked to take an "oath" that they would not take toilet or water breaks until their target is achieved. The target: unloading packages from six trucks, measuring 24 feet each.

Over the past month, the "inbound team" at the warehouse has taken the oath around eight times, particularly on hectic days when the workload is more, several employees confirmed to *The Indian Express*. The "outbound team", which took the pledge once, is reminded of it daily. The outbound team takes care of articles meant to be shifted/shipped out of the warehouse, while the inbound team deals with articles received from other sources.

An Amazon India spokesperson, when asked about this, said, "We're investigating these claims, but to be clear, we'd never make these kinds of requests on our employees as part of standard business practice. If we discovered an incident such as the one that's been alleged, we'd immediately put a stop to it and ensure the manager involved was re-trained on our expectations of team support, health, and safety. We'll continue to investigate." The 24-year-old, who works five days a week, ten hours a day, and earns ₹10,088 a month, said, "Even if we work without any breaks, including the lunch and tea breaks that are 30 minutes each, we can't unload more than four trucks a day. In my four years here, we have not attained this."

"Just two days ago, we took a pledge that we would forgo water and washroom breaks to improve performance and attain the target," he claimed, adding that seniors even go as far as to check washrooms and other places to ensure workers are not spending unnecessary time there.

"The worst affected are women. The trucks are hot from being parked outside, and when they unload articles, they get exhausted quickly," he said.

Amazon has faced such allegations abroad too. The Occupational Safety and Health Administration (OSHA) in the US had in 2022 and 2023 issued citations against the company over unsafe working conditions, ergonomic hazards and failure to properly report injuries at six warehouses, *The Guardian* reported.

In India, labour associations have alleged that rules under the Factories Act, 1948 are flouted at the five warehouses that operate in and around Manesar. As Haryana has amended its work hours to less than 10 hours a day, the company now has its employees working from 8.30 am to 6.30 pm. As per the Act, if a factory worker works for more than nine hours a day or over 48 hours a week, he is entitled to twice his ordinary wages. However, workers' rights groups say this is not being fulfilled.

The Act also fixes intervals for rest: "...no worker shall work for more than five hours before he has had an interval for rest of



The Amazon warehouse in Manesar near Delhi.

at least half an hour". However, the warehouse worker explained, "We have two breaks, but a constant pressure of targets and fear of being blacklisted make us work at a stretch."

A woman working at the Manesar warehouse said there is no restroom on the premises. "If we are unwell, the only option is to go to the washroom or locker room. There is a sick room with a bed, but workers are asked to leave after 10 minutes," she claimed. Her department, of customer returns, took the oath as well. "Say it after me, we will attain the target, we won't go to the washroom, we will not drink," she repeated the oath.

She alleged that on one occasion, when she was caught resting in a washroom, the supervisor took a photograph of her ID card and threatened to get it blocked. The woman, who earns ₹10,088 a month and has to check returned items to see if they are eligible for refund, said, "I stand for nine hours a day, and am supposed to go through 60 small products or 40 medium-sized products every hour."

Dharmender Kumar, convener of the Amazon India Workers' Association, said that factories and warehouses in Haryana to cater to customers in Delhi help the company cut

costs. "The minimum wage in Delhi is ₹21,000-23,000 while in Haryana, it is ₹11,000-13,000. The targets are unrealistic and there is no seating arrangement, which is violative of provisions of the Factories Act. Labour inspectors can ask employers to rectify this, but there is little will," he said, adding that not having a union makes it difficult for workers.

The Amazon spokesperson said the safety and well-being of employees is their top priority. "All our buildings have heat index monitoring devices and we constantly monitor changes in temperature, especially during summer months. If we do find increasing heat or humidity inside our buildings, then our teams take action to provide comfortable working conditions, including temporarily suspending work. We have cooling measures in all our buildings, including ventilation systems, fans, and spot coolers. We provide adequate provision of water and hydration, as well as regularly scheduled rest breaks in a cooler environment, and we ensure additional breaks when temperatures are high. Employees are free to take informal breaks throughout their shifts to use the restroom, get water, or talk to a manager or HR," the spokesperson said.

NEET: Retest for 1,563 students

ABHINAYA HARIGOVIND & ANANTHAKRISHNAN G
New Delhi, June 13

AMID THE ROW over the National Eligibility-cum-Entrance Test (Undergraduate) 2024 results including allegations of a paper leak, Union education minister Dharmendra Pradhan said on Thursday that there was no evidence of a paper leak. Pradhan, who returned for a second innings as the head of the Ministry and took charge Thursday, made the remark even as the National Testing Agency (NTA) announced that a NEET retest would be conducted for 1,563 candidates who were given 'grace marks' for 'loss of time' during the exams. It said that these 'grace marks' stand withdrawn.

On Wednesday, The Indian Express had reported that a retest for these 1,563 candidates was among the options being considered by a four-



member committee formed last week by the NTA. Pradhan said: "This year, 24 lakh students took the NEET. Around 13 lakh students qualified. There are 4,500 exam centres for NEET, and there are centres in other countries as well. The exam happens in 13 languages. There are two question sheets for NEET. On the day of the exam itself, it is informed

whether question sheet A or B will be used. This time, by mistake, in six centres out of 4,500 centres, a wrong set of questions was given."

"When the exam began, cognizance of this was taken and the correct question paper was given. There was some time loss

involved. In those six centres, there were 1,563 students. They thought this time loss was unfair. There is a standing order of the Supreme Court... that if such issues are raised in entrance exams, instead of re-exam, an average marking... on the grace marking method... can be done. The NTA applied this."

"After this, it was seen that some students got 100% after the grace marks. Based on this, some went to court. A committee was constituted... Today, the Supreme Court has made it clear that the 1,563 students should be given the opportunity for a re-exam. On June 23, these students will be given the option of a re-exam. They can either sit for the re-exam or take the original scores," he said. An unusually large number - 67 candidates - secured the top rank in the NEET exam.

Delhi's action plan to check air pollution from June 15

PRESS TRUST OF INDIA
New Delhi, June 13

THE DELHI GOVERNMENT will work on its summer action plan for controlling air pollution in the national capital from June 15 to September 15, environment minister Gopal Rai said on Thursday. The city government has

come up with a summer action plan, which will mainly focus on tree plantation, Rai said at a press conference.

"We held a meeting on Thursday in which 30 departments participated. The focus of the summer action plan will be on tree plantation.

Delhi's Air Quality Index

From June 15 to September 15, the government will work by focusing on 12 key points of the summer action plan," he said, adding that the greening agencies have been directed to prepare their action plans.

Delhi's Air Quality Index

(AQI) fluctuated between 'moderate' and 'poor' during May 24 to June 12, Rai said, and added that dust particles play an important role in summer pollution.

All the agencies will jointly run an anti-dust campaign from June 15 to June 30.

PUBLIC NOTICE

[Under Section 102 of the Insolvency and Bankruptcy Code, 2016 ("IBC")] FOR THE ATTENTION OF THE CREDITORS OF MR. PANKAJ KIKAVAT.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-4, in C.P. (IB) No. 141/MB/2022 filed by Bank of Baroda (filed through Resolution Professional), u/s 95 of IBC, against the above personal guarantor for the personal guarantee(s) extended to the corporate debtor i.e. M/s. Mahavir Roads & Infrastructure Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Pankaj Kikavat u/s 95 of IBC vide Order dated 06.06.24 (order uploaded 07.06.24)

Accordingly, the creditors of Mr. Pankaj Kikavat are hereby invited to submit (register) their claims along with proof in prescribed Form-B on or before 05.07.24 to the resolution professional at the address, 413-414, Shramjeevan B5, Opp. Lodha, New Cuffe Parade, Wadala(E), Mumbai - 400037 through email at Email pankajkikavat@ppcpr@gmail.com

The creditors may submit (register) details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

DETAILS OF PERSONAL GUARANTOR MR. PANKAJ KIKAVAT	
1. Name of Personal Guarantor	Mr. Pankaj Kikavat.
2. Address of Personal Guarantor	D-1201, Kukreja Palace, Garodia Nagar, Vailalch Baug Extension, Ghatkopar East, Mumbai Maharashtra India 400077
3. INSOLVENCY COMMENCEMENT DATE	PGIRP Order Dated 06/06/24 (Thursday) (Email Received From Registrar NCLT Mumbai on 07/06/24.) Thus PGIRP Initiated From 07/06/24 by the RP)
4. Estimated date of closure of insolvency resolution process	04/12/24
5. Last date for submission of Claims	05/07/24

Submission of false or misleading proofs of claim shall attract penalties in accordance with the provision of the insolvency & Bankruptcy Code, 2016 or any other applicable Laws. SD/-
Place: Mumbai Kairav Anil Trivedi - Resolution Professional
Date: 14/06/24 Reg no: - IBB/MPA-002/IP-N00728/2018-2019/12332

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VICHARE EXPRESS & LOGISTICS PRIVATE LIMITED

OPERATING IN COURIER AND LOGISTICS INDUSTRY AT MUMBAI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vichare Express & Logistics Private Limited PAN : AAACV4075B CIN : U64120MH1996PTC104537
2. Address of the registered office	407-408 Kesar Plaza, A Wing, 4th Floor, Plot No. 239, RDP-6 Charokp, Kandivai (West), Mumbai, Maharashtra - 400067 Website of the Corporate Debtor is not in operation
3. URL of website	Mumbai
4. Details of place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Total Revenue Rs. 1067 Lakhs for the Financial Year ended 31.03.2023
7. Number of employees/ workmen	353
8. Further details including last available financial statements (with schedules) of last two years, list of creditors are available at URL	Email request to be sent to: cirpvichare@gmail.com
9. Eligibility for resolution applicant under section 25 (2) (h) of the code is available at URL	Email request to be sent to: cirpvichare@gmail.com
10. Last date for receipt of expression of interest	29th June, 2024
11. Date of issue of provisional list of prospective resolution applicants	9th July, 2024
12. Last date for submission of Objections to the Provisional list	14th July, 2024
13. Date of issue of Final list of Prospective resolution Applicants Matrix and request for resolution Plans to Prospective Resolution Applicants.	24th July, 2024
14. Date of issue of Information memorandum, evaluation Matrix and request for resolution Plans to Prospective Resolution Applicants.	29th July, 2024
15. Last date for submission of Resolution Plan	30th August, 2024
16. Process email ID to submit Expression of Resolution Plan	cirpvichare@gmail.com

Dated 14-06-2024 For Vichare Express & Logistics Private Limited
Place: Mumbai Madan Bajrang Lal Vaishnava, Resolution Professional
FCA, ACS, Insolvency Professional and RV
Regd. Address: 341/704 Kalpataru Srishti Sec 3 Mira Road (East), Thane (MS) 401107
Correspondence Address: Madan B Vaishnava 4th Floor, India Mercantile Mansion, Madam Cama Road, Colaba, Mumbai 400005.
Reg. No. IBB/MPA-001/IP-P02011/2020-2021/13052
AFA validity till 05.11.2024

PUBLIC NOTICE

ASIAN PAINTS LIMITED
6A, Shantini Nagar, Santacruz (E), Mumbai-400055.

NOTICE is hereby given that the certificates for the undermentioned securities of Asian Paints Ltd Company has been lost and the holder of the said securities/applicant has applied to the company to issue duplicate certificate. Any person who has claim in respect of the said securities should lodge such claim with the company at its registered office WITHIN 15 DAYS from this date, else the company will proceed to issue duplicate certificate without further intimation. Name of the holders K. N. Rao and Usha Krishnan (Joint Holder). Kind of securities- Shares. Face value Rs 1, Number of Securities-1200, Distinctive numbers 14385531 to 14386730, Folio No.-ANK69630.
Name of the holder/applciant Usha Krishnan
Date : 14-06-2024
Place : Hosur

L&T Finance Limited (formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

POSSESSION NOTICE

[Rule-8(1)]
Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrowers & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H175031901 21022233 & H175031901 21022233L	1. Vinod Padmasanan 2. Pooja Vinod	All That Piece And Parcel Of Property Address: Flat No. 902 On 9th Floor In Wing B, Admeasuring Carpet Area 593 Sq.ft., Exclusively Balcony Area 49 Sq.ft., Total Area Admeasuring 642 Sq.ft. In The Building Casa Fontana Alongwith One Car Parking Space Situated At Central Park, Kalyan Shill Road, Dombivali East, Thane, Maharashtra 421203	05-04-2024	Rs. 59,13,411.35/- As on 01-04-2024	11-06-2024 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 14.06.2024
Place: Mumbai
Authorized Officer For L&T FINANCE LIMITED

GUJARAT INTERNATIONAL FINANCE TEC-CITY COMPANY LIMITED (GIFTCL)

E-Invitation to Bid for Selection of Supplier for the Supply of Goods

Gujarat International Finance Tec-City Company Limited invite bids from reputed, qualified, experienced and financially sound Supplier for the following supply:

Name of Works	Estimated Cost	Duration	Online availability of Bid Document	Last Date of Online Bid Submission	Last Date of Physical Bid Submission
Procurement of Explosive Vapour and Trace Detector (EVD) Devices with SI Support in SEZ area of GIFT City (GIFT Reference No.: GIFT/ICT/HW/SC/2024/01)	Rs.1.09 Crore (Excluding GST)	03 (Three) Months	14 th June 2024 to 13 th July 2024 up to 12:00 hrs	15 th July 2024 up to 15:00 hrs	16 th July 2024 up to 15:00 hrs

Bid document may be downloaded online from website at <https://tender.nprocure.com>

Tender fee of Bid document is Rs.10,000/- payable in the form of Demand Draft / Banker's Cheque / Pay Order in favor of "Gujarat International Finance Tec-City Company Limited" payable at Ahmedabad. For further details and updates please log on to our Website www.giftgujarat.in

Contact Person: Sd/- Sr. Vice President (ICT) Managing Director & Group CEO
Tel: 079-61708300 E-mail: contract@giftgujarat.in

Gujarat International Finance Tec-City Company Limited (GIFTCL)
EPS Building No. 49A, Block 49, Zone 04, Gyan Marg, GIFT City, Gujarat, INDIA. Pin-382355.
Tel.: +91 79 61708300, CIN: U75100GJ2007SGC051160



